NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins.) No. 450 of 2020

In the matter of:

Government of India, Through Office Of the Deputy Commissioner GST & Central Excise, Balasore Division

....Appellant

Vs.

Bhuvan Madan, Resolution Professional Of Ferro Alloys Corporation Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Nitya Sharma, Advocate.

For Respondents: Mr. Abhinav Vasisht, Sr. Advocate along with

Mr. Saurav Panda, Ms. Charu Bansal, Ms. Misha, Ms. Prabh Simran Kaur, Vaijayant Paliwal, for Caveator/

R-1.

Mr. Mukund Rawat, for R-2.

Mr. Aditya Vikram Singh, for R-3.

ORDER (Virtual Mode)

16.04.2021: Today, when the case was called out Learned Counsel for the Appellant Shri Nitya Sharma submitted that there is a change in the Counsel for the Appellant, so he prayed for a short adjournment. Prayer allowed.

Learned Counsel for the Respondents are also present.

List this matter on 11th May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Ms. Shreesha Merla] Member (Technical)